

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,  
BUDGAM.

ORDER. 15/PDJB  
DATED: 27/4/2021

Whereas, by virtue of Order No. 259 of 2021 / RG dated 26/04/2021, issued by Hon'ble High Court of J&K Jammu, Pr. District & Sessions Judge has been directed to categorize the emergent nature of cases of their respective courts and the courts subordinate to them which shall be taken up for hearing through virtual mode.

Therefore, in compliance to the order supra the following types of the cases are categorized as of emergent nature:-

1. Bail matters.
2. Release applications.
3. Remands under Sec. 167 Cr.P.C or any other law for the time being in force.
4. Maintenance & such like matters
5. Cases under Domestic Violence Act.
6. 138 N.I.Act.
7. Injunction matters.



(Mohammad Ashraf Malik)

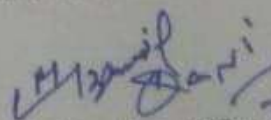
Pr. District & Sessions Judge  
Budgam

Dt:-27.04.2021

No:- 8093/PDJB

Copy to:-

1. Registrar General High Court of J&K, Jammu for information.
2. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu for information.
3. Secretary to Hon'ble Smt. Justice Sindhu Sharma, Judge High Court of J&K (Administrative Judge District Budgam) for Information of her Lordship.
4. All Judicial Officers posted at District Budgam for information & compliance.
4. President/Secretary Bar Association Budgam for information.
5. System Officer, e-Courts for uploading the same on the District Court website.

  
Chief Administrative Officer  
27/4/21